

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 123
(IB)-35(PB)/2020

IN THE MATTER OF:

Hemant Kumar	...	Applicant/Petitioner
Vs		
Educomp- Raffles Higher Education Ltd.	...	Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 24.12.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

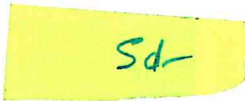
SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)


PRESENT:

For the RP : Ms., Kanika Sood, Advocate
For the Respondent : Ms. Shivangini Gupta, Adv. (Proxy Counsel)

ORDER

List on 15.02.2021.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)